GOVERNMENT OF INDIA WOMEN AND CHILD DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:3221 ANSWERED ON:31.08.2012 CRIME AGAINST WOMEN Thakur Shri Anurag Singh

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether instances of crime against women have been increasing and their condition continues to be extremely poor despite various provisions for protection of women such as reservation and equal rights in ancestral property, etc.;
- (b) if so, the details thereof and the reasons therefor; and
- (c) the remedial measures taken/proposed to be taken by the Government to improve the conditions of women in the country?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

- (a) & (b): As per National Crime Records Bureau, a total of 2,03,804; 2,13,585 and 2,28,650 cases of crime against women were reported during 2009, 2010 & 2011 respectively showing an increasing trend. Patriarchal mindsets, objectification of women and societal tolerance of violence against women are some of the possible reasons for such crimes. The increased participation of women in the workforce, greater mobility and varied working hours, have increased the vulnerability of women.
- (c): The Government attaches highest importance to prevention of all forms of crime against women and has enacted various legislations to prevent crimes against women. However, Police and Public Order being State subjects under the Constitution, primary responsibility of prevention detection, registration, investigation and prosecution of crimes, including crimes against women, lies with the State Governments. Government of India has been advising all the State Governments/UT Administrations from time to time to give more focused attention to issues of women. A detailed advisory dated 4th September, 2009 has been sent to all State Governments/UT Administrations wherein States have been directed to have a comprehensive review of the effectiveness of the machinery in tackling the problem of violence against women and to take appropriate measures aimed at increasing the responsiveness of the law and order machinery.